

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

30. C.P. (IB)/902(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.04.2024**

Name of the Party: State Bank Of India Through Mr.
Ashutosh Agarwala
Vs
Vaibhav Lodha

Section 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Ms. Shruti Singhi, Ld. Counsel for the Financial Creditor present through physical mode. Mr. Mahak Guru a/w Mr. yash Jariwala, Ld. Counsel for the Personal Guarantor present through virtual mode.
2. As a last chance. The Counsel for the Personal Guarantor is directed to fil reply within one-week after duly serving a copy to the other side, at least two days in advance before the next date of hearing.
3. At the request of Personal Guarantor, the matte is adjourned to **11.06.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)